

F.No. 28(130)/2006/CESTAT/Admn.
Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi – 66

Dated : 30.08.2019

ORDER

In continuation of earlier order dated 7.12.2018, Hon'ble President, CESTAT is pleased to delegate the powers for financial sanction of Rent, Electricity bills/ water bills & other payments to Statutory bodies, if any, of CESTAT Allahabad on Shri Anil G. Shakkarwar, Member (T) subject to overall control of the Hon'ble President, CESTAT, New Delhi.

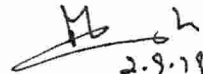
The above powers will not exceed the powers vested in the Head of the Department and will be subject to the conditions stipulated in Rule 13.

The officer, on whom the above powers are delegated, shall be responsible for correctness, regularity and propriety of the expenditure incurred by him/ her/ so authorised.


(Bineesh Kumar K.S)
Registrar

Copy to :

1. SPS to Hon'ble President, CESTAT, New Delhi
2. Sr. Member (J), CESTAT, Allahabad
3. Shri Anil G. Shakkarwar, Member (T), CESTAT, Allahabad
4. Asstt. Registrar, CESTAT, Delhi/ Allahabad
5. The Pay & Accounts officer, Ministry of Finance, Deptt. of Revenue, New Delhi
6. Accounts officer, CESTAT, Delhi
7. Office copy/ Guard file/ Website


2.9.19
Asstt. Registrar